

CT case no. 2811/20
Dalip Aima vs. M/s Growth Infra & Ors.

05.12.2020

File taken up today on an application of the complainant seeking permission to file additional documents.

Present : Sh. Ankur Das, Id. Counsel for the complainant through VC.

Application perused. File perused.

Application stands allowed and the additional document annexed with the application be taken on record.

Relist on date already fixed on 01.04.2021.


(Aakanksha Vyas)

MM-5, (East) KKD Court
Delhi/05.12.2020

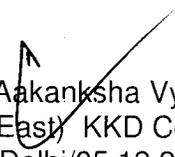
FIR No. 349/07
State vs. Ashok Mishra
U/s 279/304-A IPC
PS Krishna Nagar

05.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Relist on 08.12.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/05.12.2020

FIR No. 025796/20
PS Krishna Nagar
State vs. Ankit Singh
U/s 379/411 IPC

05.12.2020

Present : Ld. APP for the State is available through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ankit Singh.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 07.10.2020. He has further submitted that accused has been falsely implicated in the present case and recovery of stolen property as shown is planted upon the accused. Further, the chargesheet has also been filed and the accused is no more required for any investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and stolen property in the present case has been recovered from the accused. Further, as per reply of IO, accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 07.10.2020. Further, as per reply of IO, case property in the present case has already been recovered and charge-sheet has already been filed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs.5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/05.12.2020

e.FIR No. 015333/17
PS Krishna Nagar
State vs. Unknown
U/s 379 IPC

05.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Application perused. Reply of IO perused.

Let the present application be put up with file on
07.12.2020.

Issue notice to the IO, returnable for NDOH.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/05.12.2020

e-FIR No. 024170/18
PS Shakarpur
State vs. Unknown
U/s 379 IPC

05.12.2020

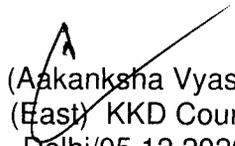
Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Application perused. Reply of IO also perused.

As per reply of the IO, the present matter pertains to PS Laxmi Nagar, which does not fall within the territorial jurisdiction of this Court. Hence, the present application stands dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/05.12.2020

FIR No. 28123/20
PS Krishna Nagar
U/s 379 IPC

05.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant present through VC.

The present application for release of vehicle bearing No. **DL-7SBT-9815** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Narender wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance. Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/05.12.2020

FIR No. 509/20
State vs. Amit Kumar
PS Krishna Nagar
u/s 12/9/55 G. Act

05.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant in person.

The present application for release of mobile phone and Laptop on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Dheeraj Singh, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone and laptop be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone and laptop:
2. IO shall take the colour photographs of the mobile phone and laptop from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone and laptop to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/05.12.2020

**FIR No. 443/20
State vs. Rashid
PS Shakarpur
U/s 379/411 IPC**

05.12.2020

Present : Ld. APP for the State is available through VC.

Sh. Ahsas Hussain, Id. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Rashid.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since long time. He has further submitted that accused has been falsely implicated in the present case and. Further, investigation has been completed in the present case and chargesheet has also been filed. He further submitted that accused is no more required for any investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and as per reply of IO, stolen property of the present case has been recovered from the accused and he can commit the similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 15.10.2020. Further, as per reply of IO, case property in the present case has already been recovered and charge-sheet has already been filed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakariksha Vyas)
MM-05 (East) KKD Court
Delhi/05.12.2020

DD No. 45A dated 03.11.2020

State vs. Unknown

PS Preet Vihar

05.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Application perused. Status report received. Same is perused. However, the present matter pertains to PS Preet Vihar. Hence, it is dismissed for want of territorial jurisdiction. Let copy of the Status report be given to the applicant.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East) UKD Court
Delhi/05.12.2020

**FIR No. 424/08
State vs. Chanderveer Singh
PS Krishna Nagar**

05.12.2020

**File taken up today on an application of the applicant/surety
for cancellation of endorsement on FDR.**

Present : Ld. APP for the State is present through VC.

None for applicant/surety through VC.

I have perused the application. I have also perused the file.

The present matter already stands disposed off vide order dated 18.11.2020, whereby the accused was acquitted. Hence, the present application stands allowed and let the FDR of the applicant/surety be released.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/05.12.2020

FIR No. 440/19
State vs. Ranveer & Ors.
PS Krishna Nagar
U/s 376C/354/354B/452/506/509 IPC

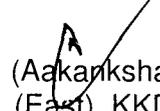
05.12.2020

Fresh application for cancellation of bound down by the IO concerned and to arrest the accused persons moved on behalf of complainant received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 07.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/05.12.2020

FIR No. 430/16
State vs. Dharmender Singh
PS Krishna Nagar
U/s 279/337/338/304-A/471 IPC

05.12.2020

File taken up today on an application of the applicant Iqbal Singh for release the original documents.

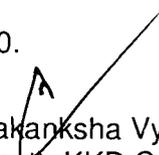
Present : Ld. APP for the State is present through VC.

None for applicant through VC.

I have perused the application and I have also perused the file.

The application stands allowed. Let original permit and RC of the vehicle bearing no. DL1GC4931 be released to the rightful owner for renewal of the permit upon filing of self attested copies of the same by the rightful owner. Application stands disposed off.

Relist on date already fixed i.e. 07.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/05.12.2020

**FIR No. 374/2020
State vs. Azeem
PS Shakarpur
U/s 354/376/34 IPC**

05.12.2020

Fresh application to provide the copy of complete set of chargesheet, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

Put up with file on 7/12/20.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/05.12.2020

**FIR No.470/20
State vs. Ajay Goyal
PS Shakarpur
U/s 279/304-A IPC**

05.12.2020

Fresh application for release of vehicle on superdari, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 07.12.2020.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/05.12.2020

**e.FIR No. 308/20
State vs.Asfar @ Dabbu
PS Krishna Nagar
U/s 392/411/34 IPC**

05.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 07.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/05.12.2020

FIR No.020285/20
State vs.Sanjeev Kumar @ Ganja
PS Shakarpur
U/s 379/411 IPC

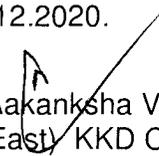
05.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 07.12.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/05.12.2020